

ASSAM ACT VII OF 1949.

THE ASSAM RURAL PANCHAYAT (AMENDMENT)  
ACT, 1949.

(Passed by the Assembly)

**(Received the assent of the Governor on the 1st  
May, 1949.)**

[Published in the *Assam Gazette* of the 4th May 1949.]

*An*

*Act to amend the Assam Rural Panchayat Act, 1948 (Assam Act  
XXVII of 1948.)*

Preamble. WHEREAS it is expedient to amend the Assam Rural Panchayat Act, 1948 hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
XXVII of  
1948.

It is hereby enacted as follows :—

- Short title, extent and commencement. 1. (1) This Act may be called the Assam Rural Panchayat (Amendment) Act, 1949.  
(2) It shall have the like extent as the Assam Rural Panchayat Act, 1948.  
(3) It shall come into force at once.
- Amendment of section 40 of Assam Act XXVII of 1948. 2. In section 40 of the Principal Act, between the words "Provincial" and "Government" the words "or Central" shall be inserted.
- Repeal. 3. The Assam Rural Panchayat (Amendment) Ordinance, 1949, is hereby repealed.

Ordinance  
No. II of  
1949.

[ Price 1 anna or 1d. ]